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MCRC-14927-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 3rd OF JULY, 2025

MISC. CRIMINAL CASE No. 14927 of 2025

RAMLAL

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Manish Yadav - Advocate for the applicant.

Shri Vishal Singh Panwar- G.A. for the State.

Shri Shahid Shaikh- Advocate for the objector.

ORDER

- 1. They are heard and perused the case-diary.
- 2. This is the applicant's **first** application filed under Section 482 of *Bharatiya Nagarik Suraksha Sanhita*, 2023/ Section 438 of Criminal Procedure Code, 1973 for grant of anticipatory bail, as he is apprehending his arrest in connection with Crime No.136/2025 registered at Police Station Hathpipliya, District Dewas (MP) for offence punishable under Sections 318(4), 338, 336(3) and 340(2) of the Bharatiya Nyaya Sanhita, 2023.
- 3. The allegation against the applicant is that he defrauded the complainant Dariav Singh and withdrew an amount of Rs.5,22,660/- through net banking by RTGS.
- 4. Counsel for the applicant has submitted that on the first date of hearing, *i.e.*, on 07.04.2025, this Court had directed the State to verify the



2 MCRC-14927-2025 allegation with regard to forgery on RTGS form, cheque and internet banking.

- 5. Counsel for the State, on the other hand, has submitted that the cheque was signed by the complainant Dariav Singh only, and as per the report, the complainant Dariav Singh has used internet banking for transfer of amount of Rs.5,22,600/-. However, on a query made by this Court, counsel has submitted that it is not specifically provided in the report if the RTGS form was signed or not signed by the said Dariav Singh.
- 6. Counsel appearing for the applicant, on the other hand, has submitted that so far as the RTGS form is concerned, it is not necessarily to be signed by the account holder.
 - 7. Counsel for the objector has opposed the prayer.
- 8. Be that as it may, considering the fact that this Court while directing the State to file verification report as aforesaid, on 07.04.2025, had also directed that till the next date of hearing, no coercive action shall be taken against the applicant, and considering the fact that as per the report, the transaction was made by the complainant himself, this Court is inclined to make the aforesaid order dated 07.04.2025 as absolute.
- 9. Accordingly, without commenting anything on the merits of the case, the application is allowed. It is directed that in the event of arrest, applicant shall be released on bail, upon his executing a personal bond in the sum of Rs.25,000/- (Rupees Twenty Five Thousand only) and furnishing one solvent surety in the like amount to the satisfaction of the Arresting Officer (Investigating Officer). The applicant shall make himself available for



3 MCRC-14927-2025 interrogation by a Police Officer, as and when required. He shall further abide by the other conditions enumerated in Sub Section (2) of Section 438 of the Code of Criminal Procedure, 1973. However, it is also directed that the complainant shall be free to verify the signature on the RTGS form, and if it is found to be not signed by him, he may apply for cancellation of bail.

10. MCRC stands *allowed* and *disposed of*.Certified copy as per rules.

(SUBODH ABHYANKAR) JUDGE

Bahar